

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1100

ANSWERED ON:16.08.2012

CORPORATE HOUSES SCAM

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Mitra Shri Somendra Nath;Paranjpe Shri Anand Prakash

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government has taken note of the involvement of Corporate Houses in various scams in the country;
- (b) if so, the details thereof during the last three years till date;
- (c) the action taken by the Government against these Corporate Houses;
- (d) whether the Government has received reports of connivance of the Government officials and public representatives with these Corporate Houses in committing these scams; and
- (e) if so, the penal action taken by the Government against those found guilty?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) to (c) Corporate Houses found to have prima facie violated the provisions of the Indian Penal Code can be regarded as being 'involved in scam'. As per investigation reports received in the Ministry, 21 companies fall in this category. List of such companies against whom prosecutions have been sanctioned under the provisions of Indian Penal Code is placed at Annexure 'A'.
- (d) No such report has been received in the Ministry.
- (e) Does not arise in view of (d) above.